BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

IA 197/2017 With C.P. (I.B) No. 54/7/NCLT/AHM/2017 MP High Court

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.08.2017

Name of the Company:

Axis Bank

V/s.

Keti Highway Developers Pvt. Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankrupcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Mr. Ameya ceokhave, Advocate Petitioner

2. Mr. Nivag Pathak, Advocate Petitiones

3.Mr. Pulkitesh Tiwosi, Advocate Petitiones

4. Mo. Shalin Jani, Advocate

5. Konal Nouishnav Advocate Respondent

Learned Advocate Mr. Ameya Gokhale with Learned Advocate Mr. Nirag Pathak with Learned Advocate Mr. Pulkitesh Tiwari with Learned Advocate Mr. Shalin Jani i/b Shardul Amarchand Mangaldas present for Financial Creditor/ Applicant. Learned Advocate Mr. Kunal Vaishnav present for Respondent.

Copy of loan agreement filed.

Written submissions filed by Applicant and Respondent.

Heard reply arguments of Learned Counsel for Applicant.

Order reserved.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 10th day of August, 2017.